

approval of the Ministry for GMDC's mining lease application of lignite bearing areas of 3319 hectares in district Kutch, last year; and

(b) if so, what action has been taken by the Ministry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) A proposal from the State Government of Gujarat for prior approval on GMDC's mining lease application of lignite bearing area of 3319 hectares in Kutch district was received.

The Mines and Minerals (Development and Regulation) Amendment Act, 2010, provides for grant of reconnaissance permit, prospecting licence or mining lease in respect of an area containing coal and lignite through auction by competitive bidding, on such terms and conditions as may be prescribed. This, would however, not be applicable in the following cases:-

- ❖ where such area is considered for allocation to a Government company or corporation for mining or such other specified end use;
- ❖ where such area is considered for allocation to a company or corporation that has been awarded a power project on the basis of competitive bids for tariff (including Ultra Mega Power Projects).

The Government has notified the "Auction by Competitive Bidding of Coal Mines Rules, 2012" on 2nd February, 2012. Further, the notification on the commencement of the said Amendment Act, 2010 has also been notified by the Ministry of Mines on 13th February, 2012. The coal/lignite blocks can only be allocated under the amended Act and above mentioned Rules.

Revision of prices of non-coking coal

1717. SHRI T.M. SELVAGANAPATHI: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Coal India Limited has revised the prices of almost all grades of non-coking coal;

(b) if so, the details thereof;

(c) whether it is also a fact that the price hike is expected to accrue additional revenue of about Rs. 21.2 billion to the company during the remaining period of 2013-14; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The prices of non-coking coal for all the coal producing companies of Coal India Limited (CIL) including North Eastern Coalfields (NEC) and the Non-linked Washery (NLW) coal of Bharat Coking Coal Limited (BCCL) have been revised by Coal India Limited *w.e.f.* 28.05.2013. The prices of the higher grades of non-coking coal for Gross Calorific Value (GCV) bands G1, G2 and G5 has been kept same for all the Subsidiary Companies including NEC as it was applicable under the price notification dated 31.01.2012. The prices of the higher grades of non-coking coal for GCV band G3 and G4 are reduced by 12% in respect of all the Subsidiary Companies including NEC. The prices of the non-coking coal for GCV bands G6 to G17 are increased by 10%. There is a 10% add-on for Western Coalfields Limited (WCL) over and above the prices applicable for other Subsidiary companies for both regulated and non-regulated sector for GCV bands G6 to G17. The 10% increase in the price of NLW coal of BCCL is applicable for consumers in the regulated sector.

An additional price of Rs. 300.00 extra per tonne over and above the notified price in respect of the coal produced from Rajmahal mine of Eastern Coalfields Limited has been done to make up the shortfall in revenue due to reduction in prices of higher bands of non-coking coal.

The dual pricing policy in respect of regulated and non-regulated sector as-prevalent has been continued. The overall positive impact on revenue due to the above price revision is estimated to be to the extent of around 4.77% only.

(c) It is estimated, that the above mentioned price revision would bring an additional revenue to the extent of about Rs. 2119 Crores for CIL for the remaining months of the fiscal 2013-14 (*i.e.* 28th May to 31st March). The reasons for the price revision are as follows:

- (i) There has been substantial increase in the cost of inputs since the last revision in coal price in February 2011. Considering the weightage of 50:50 for All India Consumer Price Index (AICPI) and Wholesale Price Index (WPI), the average increase in the inflationary indices during the period from March 2011 to March 2013 works out to 17.59%.
- (ii) The prevailing rate of diesel (Kolkata prices) during the month of November 2010 was at Rs. 40.06 per litre which has gone upto Rs. 51.51 per litre in the month of January, 2013 which is higher by 28.58%.
- (iii) CIL Board in its 294th meeting held on 13th Feb, 2013 approved the revised wage of contractor's workers engaged in mining activities with effect from 01.01.2013. The expected impact of contractual wage increase on CIL (Consolidated) is projected to the tune of Rs. 750 Crores annually.
- (iv) The National Coal Wage Agreement (NCWA) IX wage revision has been implemented *w.e.f* 1st July 2011 which required this revision to be made.

(d) The Coal Company wise details are as below:

Coal Companies		Estimated additional revenue for the balance period of the fiscal 2013-14 (<i>i.e.</i> 28th May to 31st March) (Rs. in crores)
1	2	3
Eastern Coalfields Limited (ECL)		-99

1	2	3
	Bharat Coking Coal Limited (BCCL)	103
	Central Coalfields Limited (CCL)	248
	Northern Eastern Coalfields Limited (NCL)	664
	Western Coalfields Limited (WCL)	22
	South Eastern Coalfield Limited (SECL)	495
	Mahanadi Coalfields Limited (MCL)	686
	North Eastern Coalfields Limited (NEC)	0
	Coal India Limited (CIL)	2119

Coal mining in Chhattisgarh forests

1718. SHRI T.M. SELVAGANAPATHI: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government has decided to undertake coal mining in dense Chhattisgarh forests;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has received clearances for the above; and

(d) if so, the details thereof.

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) In the state of Chattisgarh, Coal India Limited (CIL) operates through a coal producing subsidiary namely South Eastern Coal fields Limited. In order to conduct mining activities in the state, final forestry clearances have already been obtained for 28 projects, involving an area of 5413.16 Ha. Further, final clearances are awaited for 23 projects involving an area of 8908.93 Ha and Stage I clearances are awaited for 29 other projects, involving an area of 3649 Ha.